

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR, JABALPUR

Review Application No. 12 of 2005

Jabalpur, this the 8th day of February, 2005

**Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member**

T.R. Arya Applicant

(By Advocate – Shri Deepak Panjwani)

V e r s u s

Union of India & Ors. Respondents

O R D E R (Oral)

By Madan Mohan, Judicial Member –

Heard the learned counsel for the applicant.

2. This review application has been filed to review the order passed by the Tribunal on 6th September, 2004 in OA No. 11 of 2002.

3. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

4. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected.


(Madan Mohan)
Judicial Member
“SA”


(M.P. Singh)
Vice Chairman